

## Workshop Agenda

9:00 am	- 10:30 am	Presentation by RPPC
10:30 am	- 11:00 am	Coffee break
11:00 am	- 1:00 pm	Paper presentations
1:00 pm	- 2:00 pm	Luncheon and networking
2:00 pm	- 4:00 pm	Paper presentation
4:00 pm	- 4:30 pm	Tea break
4:30 pm	- 6:00 pm	Plenary session
6:00 pm	onwards	High tea, snacks and networking

### Registration and Fees

- Faculty members : INR 2000
- Government employees and bureaucrats : INR 1500
- Research/Doctoral scholars : INR 1000
- Students : INR 500

### Contact details:

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# Statelessness

## A Supra - Legal Perspective



## One Day National Seminar

Saturday, 22<sup>nd</sup> December 2018

### Venue

Ramaiah Public Policy Center, University House,  
Gnana Gangothri Campus, New BEL Road,  
M S Ramaiah Nagar, Bengaluru, Karnataka 560054

The problem of statelessness is a global, growing challenge. The status, rights and protection of stateless persons constitute a theoretical as well as practical problematique. It is especially important in the context of emerging national sovereignty dynamics. The international legal regime has tried to give the issue a fair hearing with mixed results. Statelessness - a condition where a person is deprived of national status is the denial of a peremptory human right imperative. According to United Nations High Commission for Refugees (UNHCR), there exist nearly 10 million stateless persons in the world inspite of a strong international legal regime to protect and promote human rights. The mounting problem of stateless Rohingyas, illegal immigrants in Assam, Windrush immigrants in UK, Guantanamo detainees, stateless persons in Brunei, the Haitians in the Dominican Republic, Palestinians in Syria and Lebanon are some examples of the aggravating problem of statelessness.

This seminar reframes the debate on the problem of statelessness with an epistemic critique of the established notion of statelessness with an ontological framework. The framework can perhaps be best described as a 'logical and practical framework' that provides an engaging invitation to join a structured discourse that seeks to find solutions to the problem of statelessness on the merits of a systemic approach. How do people become stateless? How can people become stateful? The approach contests the traditional supposition that statelessness is primarily a legal problem. By reframing the legal conceptualization of the problem, the seminar seeks to render a supra-legal corrective that can yield the best possible solution through the combinatorial possibilities which the ontology articulates. The seminar is intended for academicians/faculty members, research scholars, government officials, bureaucrats, policy makers, and students working in the domain of human rights, refugees, stateless persons and citizenship discourse.

### Structure of the Seminar

The first session will present the paper on 'Statelessness: Exploring the Normative and Policy Gaps Through an Ontological Approach' by RPPC. The following two sessions would invite participants to present their respective research papers. The seminar would close with a plenary session that includes discussion with moderators chairing it on the broad theme of 'Statelessness: A Supra-Legal perspective'. The seminar would close with high tea.

### Submission Guidelines

Those who are interested to present their research paper in the seminar is required to submit an extended abstract by 15th November 2018 based on the following guidelines.

- Word limit - 1500 - 2000 words
- Font style - Times New Roman
- Line Spacing - 1.5
- Font size - 12
- Abstracts must be aligned to the main theme/sub-theme of the seminar
- Abstracts must be original.
- Abstracts will be screened through plagiarism software.

### Parameters for Selection

Each abstract will be reviewed by the blind peer review committee constituted by RPPC composing of external experts as well as experts within RPPC. The selection of the abstracts will be based on the following:

- Alignment of the abstract to the main theme or sub-theme of the seminar.
- Methodology or methods proposed in the abstract to collate data and analysis of the same.
- Core argument or idea of the abstract must be original and relevant to the main or sub-theme of the seminar.
- Findings of the study or paper must make specific recommendations for policy or/and theoretical or conceptual perspectives related to statelessness and related areas.

### Deadline for Abstract

Deadline for abstract submission is 20<sup>th</sup> November 2018 (11:59 pm IST). The intimation on selected abstracts would be communicated by 27<sup>th</sup> November 2018. The revised version of the abstract must be sent by 3<sup>rd</sup> December 2018.

### Potential topics for presentation

1. Efficacy of National Register of Citizens in regulating the problem of statelessness in Assam
  2. Informatics in managing problem of statelessness
  3. Problem of deportation of stateless persons
  4. Role of United Nations and its agencies in regulating the problem of statelessness
  5. Social/Economic/Political/Moral/Demographic/Legal impact of statelessness
  6. Statelessness and Human rights
  7. Variance of International and Municipal Law in dealing with the problem of statelessness
  8. Grounds for determining the statelessness
  9. Analysis of existing legal regime in regulating the problem of statelessness
  10. Possible alternative statuses for stateless persons
- (We welcome other topics as well if related to main theme )

Please mail your abstracts to [sahana.reddy@rppc.ac.in](mailto:sahana.reddy@rppc.ac.in) and copy it to, [chetan.singai@rppc.ac.in](mailto:chetan.singai@rppc.ac.in)